

है। सामान्यतौर पर आयात के संसाधन निम्नलिखित हैं :

मह	आयात के स्रोत
अशोधित तेल	स्वतन्त्र विदेशी मुद्रा पर फारम की खाड़ी वाले देशों से तथा रुपये की भ्रदायगी की व्यवस्था के अन्तर्गत सोवियत सघ से।
हार्ड स्पीड डीजल तथा मिट्टी का तेल	रुपये की भ्रदायगी की व्यवस्था के अन्तर्गत सोवियत सघ से और स्वतन्त्र विदेशी मुद्रा पर फारम की खाड़ी वाले देशों से।
अन्य उत्पाद	स्वतन्त्र विदेशी मुद्रा वाले समाधनों से।
Representation from People of Orissa	3 Establishment of a Coach Repairing Shop at Mancheswar near Bhubaneswar.
1817 SHRI PADMACHARAN SAMANTASINHERA: Will the Minister of RAILWAYS be pleased to state	4 Introduction of centralised traffic control between Neigundi and Barang Section of Howrah-Madras Main Line
(a) whether he has received any representation from the people of Orissa and the Orissa Government during his Orissa visit in September, 1977, and	5 Surveys for new railway lines (a) Khurda Road Balangir (b) Konaput Rayagada Gunupur-Berhampur
(b) if so, what is their demand and what action is being taken?	6 Improvement of Naupada-Parlakhumundi-Gunupur Narrow gauge lines—its conversion to Broad gauge and extension to Bissamcuttack/Rayagada
THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Representations have been received from the Government of Orissa and Ministers of Orissa State Government. Some representations have also been received from individuals.	7 Introduction of a new Express Train between Puri/Bhubaneswar to New Delhi via Kharagpur, Adra Asansol and Varanasi, Mogulsara!
(b) The various demands made in the representations received from the State Government of Orissa and the Ministers of Orissa State Government by the Minister of Railways during his visit to Orissa in September, 1977 are given below:—	8 Introduction of a fast express train through passenger coach services between Puri/Bhubaneswar and Bombay.
1. Jakhapura-Baumspani Rail Link.	9 Additional passenger halts on Cuttack-Paradeep line.
2. Conversion of Rupsa-Bangriposi narrow gauge section to broad gauge and its extension.	10. Remodelling of Cuttack Station.
	11. Passenger amenities at other stations.

12. Provision of terminal facilities at Bhubaneswar.

13. Setting up of a new Railway Division in Orissa.

14. Location of a Railway Service Commission for South-Eastern Railway at Bhubaneswar.

15. Establishment of a Railway Co-ordination Directorate at Bhubaneswar.

16. Extension of Talabaga-Barajamada passenger service to Barbil in Keonjhar district of Orissa

17 Carriage of Passenger and Commercial Goods Traffic on D.B.K. Rly.

18. Opening of Halt Stations at Bolangir level crossing on the Bolangir-Sonepur Road on Titilgarh-Sambalpur Section and at Cherupali; and provision of stoppage of Tata Madras Express at Loisingha Station.

19. Provision of a rail link between Bhubaneswar and Balangir in Orissa

20. Nomination of the representative of the Titilgarh Merchants' Association on the Zonal Railway Users' Consultative Committee for South-Eastern Railway

21. Construction of over-bridge at Gopalmal between Sambalpur and Sambalpur Road Station in Orissa.

These demands are under detailed examination.

Liquidation of Companies having Public Deposits under Liquidation

1818. SHRI BALDEV SINGH JASROTIA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) names of companies who accepted deposits from public and are now under liquidation (with official liquidator) together with the amount of deposits and date from which they are under liquidation;

(b) exact amount of pending claims of small depositors and the amount actually paid back to the depositors;

(c) what specific measures have been taken by the Government to safeguard the interests of small depositors;

(d) whether any action has been taken by the Government to punish such individuals who are responsible for swindling the small depositors, and

(e) if no action has been taken by the previous Government do the new Government contemplate to come to the rescue of small depositors?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No LT-1197/77].

(c) Under Section 58A of the Companies Act, 1956 and the rules made thereunder the non-banking non-financial companies can accept deposits from the public only to the limits specified in the said rules. No deposit can be invited by such a company unless an advertisement indicating, *inter alia* the financial position of the company, the composition of Board of Directors and the purpose for which the money is to be utilised, has been issued.

(d) and (e). Prosecutions are launched against the non-banking non-financial companies and their officers in default for the contraventions of Section 58A of the Companies Act, 1956 and the rules framed thereunder, in appropriate cases.

Planning to locate sites for Oil Exploration

1819. SHRI F. P. GAIKWAD: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government is planning to locate any more sites for oil exploration; and